

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.233 – IA/773(AHM)2023
ITEM No.234 – IA/360(AHM)2024
ITEM No.235 – IA/368(AHM)2024
ITEM No.236 – IA/604(AHM)2024 in IA/368(AHM)2024
in
CP(IB)/188(AHM)2022

Proceedings under Section 7 IBC

IN THE MATTER OF:

State Bank of India

.....Applicant

V/s

Neesa Agritech and Foods Limited

.....Respondent

Order delivered on: 08/05/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Atul Sharma, Adv.

Mr. Pratik Thakkar, Adv. in IA 368 & 604 of 2024

For the Respondent

: Mr. Aspi Kapadia, Adv. for Mr. Shivam Parikh, Adv.

For 1,2 & 6.

Mr. Girish Baluni, Party in person appear-R-3

ORDER

IA/773(AHM)2023 & IA/360(AHM)2024

Heard both the parties.

Resolution Professional is directed to file written submissions. R 3 appeared later and sought certain reliefs. He is directed to appear on next date of hearing to seek the same in presence of the applicant RP.

List for further consideration on 24.06.2024.

IA/368(AHM)2024 & IA/604(AHM)2024 in IA/368(AHM)2024

Heard both the parties.

Applicant and respondents are directed to file written submissions.

List for further consideration on 24.06.2024.

-Sd-

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)